

1

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/1591/2019

Date of order: 05.01.2021

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

GURUPADA SOREN
VS.
D/O INDIA POST

For the Applicant : Mr. B. C. Manna, Counsel

For the Respondents : Mr. K. Prasad, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:

The applicant by filing this OA has prayed for quashing of the penalty order dated 11.03.2019 (Annexure A-14), by the Supdt. Of Post Offices, Contai Division.



2. At hearing, we find that applicant has preferred this OA without preferring a statutory appeal within the time frame.
3. Since the applicant has approached this Tribunal without preferring any statutory appeal against the penalty order which if preferred now would be time barred, we dispose of this OA granting liberty to the applicant to prefer an appeal within a period of 2 weeks from the date of receipt of this order. Further, we condone the delay in preferring such appeal. Accordingly, the appellate authority, without going into the delay, shall consider the appeal on merits and shall pass a reasoned and speaking order within a further period of four weeks from the date of receipt of the appeal.

4. We make it clear that we have not entered into the merits, hence all points are kept open for consideration.

5. Thus, the OA would stand disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

pd

